

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

CBI Vs. Rajan Chopra & Ors.
CC No. 42/19
RC No. 7 (S)/2006/CBI/SCR-III/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Devender Meena, HIO and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Rohit Gaur along with Sh. Lakshya Parasher, Ld. Counsel(s) for A-1, Sh. Sushil Kumar Gupta, Ld. Counsel for A-4 & A-6.

11.09.2020 (At 12:00 PM)

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Devender Meena, HIO and Sh. Avnish Kumar, Pairvi Officer for CBI
Sh. Rohit Gaur along with Sh. Lakshya Parasher, Ld. Counsel(s) for A-1.
Sh. Sushil Kumar Gupta, Ld. Counsel for A-4 & A-6.

Accused persons Rajan Chopra (A-1) R.K. Srivastava (A-4) and Sandeep Sahni (A-6) are present on bail.

Accused persons Ashok Kumar Handa (A-2), Bhoodev Prasad (A-3), Dilip Singh Negi (A-5) and S. P. Sexena (A-7) are absent.



The matter was proceeding at the stage of PE.

It is stated that the court notice(s) issued to the accused persons Ashok Kumar Handa (A-2), Bhoodev Prasad (A-3) and Dilip Singh Negi (A-5) have been duly served. However, they are absent today. In these circumstances, issue bailable warrants in the sum of Rs. 5,000/- against them with one surety of like amount each for the NDOH.

Accused S. P. Sexena (A-7) is also absent today despite knowing today's date, as he was present on the last date of hearing. Similarly, issue bailable warrants in the sum of Rs. 5,000/- against him with one surety of like amount for the NDOH.


Put up for PE on **26.10.2020**.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/11.09.2020